

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Ashok Basu, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri A.H.Jung, Member**

**Petition No.67/2003 (SUO MOTU)**

**In the matter of**

Bringing generating stations of CPSU's supplying power to single beneficiary State under provision of ABT- Neyveli Lignite Corporation-Thermal Power Station-I.

**The following was present:**

Shri R. Suresh, DGM, NLC

**ORDER  
(DATE OF HEARING: 21.9.2006)**

The Commission in its order dated 4.7.2005 had decided to implement Availability Based Tariff (ABT) on all single beneficiary generating stations with effect from 1.12.2005, which included Neyveli Lignite Corporation-Thermal Power Station-I. For this purpose, an action plan for implementation of ABT was to be prepared by Neyveli Lignite Corporation Limited and Tamil Nadu State Load Despatch Centre.

2. In view of certain difficulties expressed by Neyveli Lignite Corporation on implementation of ABT, the Commission in its order dated 13.2.2006, appointed a one-Member Bench with one of us ( Shri Bhanu Bhushan, Member) as the Presiding Member to consider these difficulties and make appropriate recommendations to the Commission.

3. The Bench heard the parties and made its recommendations vide order dated 3.7.2006. A copy of the order of the Bench was circulated to the

stakeholders. We have perused the recommendations made by the Bench, the relevant part of which is as under:

“5. Keeping in view all the above aspects, I am of the opinion that ABT should be introduced on TPS-I with effect from 1.10.2006. In case any delay occurs in procurement of the Special Energy Meters, NLC should transfer some extra meters already available with TPS-2 of NLC and/or borrow meters from PGCIL, so that the above date for implementation does not slip. “

4. TNEB vide its affidavit dated 29.7.2006 has submitted that it has agreed to implement ABT in NLC, TPS-I with effect from 1.10.2006, as recommended by the Bench.

5. Heard Shri Suresh for NLC. None has appeared on behalf TNEB.

6. Shri Suresh, representative of NLC submitted that due to delay in delivery, testing, commissioning and trial run of the metering system, etc, NLC was not able to implement ABT from 1.10.2006. He submitted that it was possible to implement ABT on NLC TPS-I w.e.f. 1.1.2007 and requested for deferment of the date of implementation accordingly.

7. We allow the request made on behalf of NLC, and direct that ABT shall be implemented at the generating station (TPS-I) w.e.f. 1.1.2007. In case any of the parties encounters difficulties in smooth operation of ABT during the first six months, it is at liberty to approach the Commission for appropriate remedy.

Sd-/  
**(A.H.JUNG)**  
**MEMBER**

New Delhi dated the 6<sup>th</sup> December 2006

sd-/  
**(BHANU BHUSHAN)**  
**MEMBER**

sd-/  
**(ASHOK BASU)**  
**CHAIRPERSON**